त्रितिरक्षा संत्रालय के चनुमार्गे में हिन्दी में नोट लिखना

१३६. **भी नवार्वासह चौहान** : क्या प्रतिरुक्ता मंत्री यह बताने की कृपा करेंगे कि :

- (क) उनके मंत्रालय तथा उसके संलग्न श्रौर सधीनस्य कार्यालयों में कितने अनुभागों को भव तक हिन्दी में नोट लिखने की भनुमति प्रदान कर दी गई है; और
- (ख) उनमें से कितने ब्रनुभागों ने फ़ाइलों पर वास्तव में हिन्दी में नोट लिखना ब्रारम्भ कर दिया है ?

t [NOTING WORK IN HINDI IN SECTIONS OF DEFENCE MINISTRY

136. SHRI NAWAE SINGH CHAUHAN: Will the Minister of Defence be pleased to state:

- (a) the number of sections in his Ministry and its attached and subordinate offices which have so far been permitted *to* do noting work in Hindi; and
- (b) .the number of those sections •which have actually started noting on files in Hindi?]

प्रतिरक्षा उपमंत्री (सरदार एस० एस० मजीठिया) : (क) और (ख) प्रतिरक्षा मंत्रालय के सभी अनुभागों को हिन्दी में नोट लिखने की अनुमति दे दी गई है । उन में से ६ ने तो फ़ाइलों पर हिन्दी में नोट लिखना शुरू कर भी दिया है । जहां तक मंत्रालय के संलग्न और अधीनस्थ कार्यालयों का सम्बन्ध है सुचना सहज प्राप्य नहीं है ।

t[THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): (a) and (b). All Sections in the Ministry of Defence Secretariat have been permitted to do noting work in Hindi.

f[] English translation.

Six of them have actually started noting on files in Hindi. As regards the attached and subordinate offices of the Ministry, the information is not readily available.]

VIOLATION OF FOREIGN EXCHANGE REGULATION ACT

- 137. SHRI BIREN ROY: Will the Minister of FINANCE be pleased to state:
- (a) how many persons travelled abroad during the year 1961;
- (b) how many of them were given foreign exchange for travel and the total amount of such exchange released;
- (c) how many persons travelled without taking any foreign exchange and how many of them submitted previous intimations before leaving India;
- (d) how many cases of violation of the provisions of Foreign Exchange Regulation Act came up before the Foreign Exchange Directorate during the year 1961; and
- (e) what is the amount of fines imposed and realised from such violations?

THE MINISTER OF FINANCE (SHRI MORARJI R DESAI): (a) The honourable Member apparently has in mind Indians going abroad. The number of journeys abroad made by Indians during the year 1961 was 2,02,654. In some cases the same person has made more than one journey.

- (b) and (c). It is not clear whal sort of "previous intimation" the honourable Member has in mind. The information in regard to the other points is not readily available, and the compilation of such statistics wil involve time and labour out of pro portion to the benefit likely to be achieved from such compilation.
- (d) 409 cases of infringement o Foreign Exchange Regulation Ac were adjudicated by the Director o Enforcement during the year 1961.

(e) The total amount of penalties Imposed in these cases was Rs. 10,88,911. The amount of penalties actually realised is not readily available

GENERAL ELECTIONS

- 138. SHRI M. P. BHARGAVA: Will the Minister of Law be pleased to state;
- (a) the number of nomination papers filed for election to the Lok Sabha and the State Assemblies:
- (b) the number of nomination papers rejected in each State;
- (c) the number of withdrawals in each State; and
- (d) the number of candidates who contested the polls?

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): (a) to (d). The general elections in the country have just concluded and it will take some time to collect and compile the information asked for in the auestion.

ELECTORAL ROLLS OF CALCUTTA CITY

139. SHRI FARIDUL HAQ ANSARI: Will the Minister of Law be pleased to state whether the electoral officers in the city of Calcutta failed to correct the mistakes in the electoral rolls in spite of a request made by a large .number of voters concerned?

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): It is not .a fact that electoral officers in Calcutta failed to correct mistakes in electoral rolls in spite of requests by large number of voters.

NON-OBSERVANCE OF TRAFFIC RULES

- 140. SHRI FARIDUL HAQ ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the autorickshaw and motor-rickshaw

drivers in Delhi do not observe the traffic rules; and

(b) if so; what steps Government have taken to make them observe the rules?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHHI B. N. DATAR): (a) It has generally been found that the drivers of auto-and motor rickshaws are somewhat negligent in regard to observing the traffic rules

- (b) The following steps have been taken:
 - (1) three Magistrates have been deputed to check and deal with traffic violations at the spot in Connaught Place during peak traffic hours;
 - (2) a mobile court functions on a whole-time basis throughout the areas of New and Old Delhi;
 - (3) mobile traffic patrols cover important roads during peak hours to ensure observance of traffic regulations;
 - (4) safety checks are carried out frequently on important roads: and
 - (5) traffic staff is posted outside all important cinema houses to ensure observance of traffle regulations at the conclusion of the cinema shows.

चामील जीवन बीमा योजना

१४१. श्री भगवत नारायण भागेव ः क्या वित्त मंत्री यह बताने की कृपा करेंगे कि किन किन राज्यों मैं पंचायतों के माध्यम से 'ग्रामीण जीवन बीमा योजना' चलाने का निर्णय किया गया है और इस सम्बन्ध में राज्य सरकारों से परामर्श कब से लिया जारहा है ?